

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 115/MP/2019

Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owned by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : GRIDCO Limited and Anr.

Date of Hearing : 27.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Yashaswi Kant, Advocate, GKEL

Record of Proceedings

The matter was mentioned today by the learned counsel for the Petitioner.

2. The learned counsel for the Petitioner submitted that the Commission, while reserving the matter for order vide Record of Proceedings dated 8.8.2019, directed the Respondent SLDC, Odisha to file the data regarding Declared Capacity of the Plant by 28.8.2019 and further allowed the parties to file their written submissions by 30.8.2019. However, since the Respondent SLDC has filed voluminous data, the Petitioner may be granted an additional time to file the written submissions.

3. The Commission, while permitting the additional time to the Petitioner to file its written submissions, directed the matter to be listed for hearing. Accordingly, the Petitioner shall file its written submissions on or before 10.10.2019 with copy to the Respondents.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**sd/-
(T.D. Pant)
Deputy Chief (Law)**

